

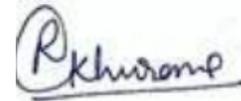
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No.986/2024

**IN THE MATTER OF:**  
Praveen Trivedi ...Petitioner  
**Vs**  
State of Haryana ...Respondents

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**Filed Through -**



Sh. Rahul Khurana

Advocate-on-Record

Supreme Court of India

Office - A-174A, 2nd Floor, Defence Colony, New Delhi

9811894060

rkhuranalegal@gmail.com



1. Smt. Jyoti, SDM, Palwal
2. Smt. Anju Rani, Scientist-B, Palwal
3. Shri Harshit Budhalakoti, Assistant Environmental Engineer (AEE), Palwal

The observations of the Joint Committee during the inspection conducted on 24.03.2025 are as follows:

**Observations:**

1. During the inspection, it was observed that the unit, M/s G.T. Cargo Fittings India Pvt. Ltd., Palwal, is engaged in the manufacturing of Hooks and Buckles made from wire rods and sheet metal, and Straps made from polyester yarn.
2. **BRIEF DESCRIPTION OF WORK FLOW for HOOKS AND BUCKLES MADE OF WIRE ROD AND SHEET METAL -**  
Raw material, iron and steel is procured in the form of wire rod and sheet metal, this is cut to sizes as required to make shapes and sizes, the cut pieces are processed through marking, bending and welding to form components. These components are made ready in complete shape. These components are Heat treated and then sent for electroplating to our sister industry. After receiving the electroplated products, they are then attached with the straps.
3. **BRIEF DESCRIPTION OF WORK FLOW for STRAPS MADE OF POLYSTER YARN -**  
Raw Material, polyester yarn weaved as per shapes and sizes, this is processed through knitting, colouring, to form products in form of lashing straps: These straps are stitched as per the requirements, the necessary accessories like hooks and buckles (received after electroplating from our sister industry) attached with them and finishing shall be done. These products shall be finished as per the required need and put for final quality inspection. Post final quality inspection done it shall be ready to dispatch.
4. **Presence of Personnel during Inspection:**
  - Shri Govind Singh (Manager, HR)
  - Shri Prashant Kaushik (Assistant Manager, HR)
  - Shri Digpal Bhandari (Manager, Production)
  - Shri Vijay Singh (Engineer, Production)
  - Other staff members
5. **Compliance Status:**
  - The unit holds a valid Consent to Operate (CTO) issued by the Board vide No. HSPCB/Consent/313291522PALCTO18558368 dated 26.02.2022, valid from 07.02.2022 to 31.12.2025. The industry falls under the category "Heat treatment with any new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing, etc." and is categorized under the GREEN category as per Board Policy (Endst. No. HSPCB/PLG/2020/1767-93 dated 04.12.2020) (**Annexure R6**).
  - The unit also holds Hazardous Waste Management (HWM) authorization issued by the Board vide No. HWM/PAL/2022/21302340 dated 24.03.2022, valid from 21.03.2022 to 31.12.2025 (**Annexure R7**).
  - As per the unit representatives, the unit complies with the Factories Act, 1948 concerning worker safety and welfare. Boards displaying Haryana

Labour Department policies and accident-free days were found installed at the premises.

**6. Additional Observations:**

- No electroplating process was observed at the premises at the time of inspection. The unfinished metallic products produced by the unit are then sent to their sister concern, M/s G.T. Cargo Fittings India Pvt. Ltd. Unit II, Plot No. 579, Sector-58, EPZ, Faridabad for finishing, including electroplating .
- A septic tank has been installed for domestic effluents, which are disposed of through a third-party arrangement.
- No trade effluent generation was observed during the inspection. Pigment-based coloring is carried out using pigment coloring machines, having zero discharge.
- Two gas-powered (PNG-based) furnaces are operational within the premises.
- The unit uses oil and water quenching in its manufacturing process. Water is re-circulated to cooling towers and reused. However, the recirculation pipe system was found damaged and prone to leakage during inspection.
- Rainwater harvesting pits have been installed by the unit. During the inspection, due to average house cleaning, plastic waste was found lying around the pits, which if enter the pipelines connected to the pit, may lead to choking. However, no chemical dumping into these pits was observed at the time of inspection. The unit was directed to maintain hygiene in the unit and to clean the rainwater harvesting pits regularly.

**7. Communication with the Unit:**

The unit's representative, Shri. Govind Singh, was informed about the irregularities observed during inspection. He was given an opportunity to be heard and assured the Joint Committee that necessary corrective measures would be taken within a stipulated time. He was directed to submit a written response addressing the issues raised.

**Action Taken Report:**

1. The Joint Inspection Team did not observe any electroplating process being carried out on the premises.
2. No hazardous chemical discharge into drains or rainwater harvesting pits was observed.
3. A verbal warning was issued regarding the damaged recirculation pipe system, and the unit was directed to repair it within a specified time frame.
4. The unit was advised to maintain hygiene across the premises and to clean the rainwater harvesting pits regularly. The unit was further instructed to submit a written compliance report, which the unit submitted on 17.04.2025. (**Annexure R8**).

**Dated:**

**Place:** Palwal

		
<b>Sub-divisional magistrate (SDM) Palwal</b>	<b>Scientist – B HSPCB, Palwal</b>	<b>Assistant Environmental Engineer (A.E.E.) HSPCB, Palwal</b>

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 986/2024

Praveen Trivedi

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 17.10.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

**ORDER**

1. This Original Application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401*** on a letter petition dated 12.12.2023. Sent by Praveen Trivedi, an employee working as Production Supervisor G.T. Cargo Fittings, Baghela, against his employer.

2. Complainant has said that pollution concerns and No Objection Certificates generated by company are fail no approval from Statutory bodies has been validly obtained, there is no provision for treatment of waste water dyes and chemicals are being used and discharge without any treatment poisonous fumes are being emitted causing air pollution also in that is how environment has been done.

3. In our view, complaint can be effectively addressed at the District level at the first instance, and therefore, we constitute a Joint Committee comprising District Magistrate, Palwal and Haryana State Pollution Control Board.

4. District Magistrate, Palwal shall be Nodal Authority for co-ordination and compliance of this order.

5. Said Committee visit the site, collect relevant information and if finds violation of any environmental law to take appropriate, preventive, prohibitive, punitive and remedial action in accordance with law within one month and submit a compliance report with Registrar General of this. If any further order is required Registrar General may place the matter before the appropriate Bench.

6. With above direction this Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 15, 2024  
Original Application No.986/2024  
M



*this. If any further order is required Registrar General may place the matter before the appropriate Bench".*

In view of above it is requested to depute the concerned officer/nominee within 07 Days for conducting the inspection so that factual and Action Taken Report may be submitted before Hon'ble National Green Tribunal, New Delhi well within time.

DA: As above.

**AKANSHA** Digitally signed by  
AKANSHA TANWAR  
**TANWAR** Date: 2025.01.08  
11:30:52 +05'30'

**Regional Officer  
Palwal Region**

Endst. No. HSPCB/PAL/2024/ **1007**

Dated: **08/01/2025**

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Pachkula For Kind information please.

**AKANSHA** Digitally signed by  
AKANSHA TANWAR  
**TANWAR** Date: 2025.01.08  
11:31:22 +05'30'

**Regional Officer  
Palwal Region**



उपायुक्त / जिलाधीश कार्यालय, पलवल।  
Deputy Commissioner/District Magistrate Office, Palwal.

ई-मेल

माननीय NGT, नई दिल्ली मागला  
निजी ध्यानार्थ/ अति आवश्यक

प्रेषित,

उपमण्डल अधिकारी (ना0),  
पलवल।

क्रमांक 17975 /एम0बी0-2 दिनांक:- 10/02/2025  
विषय:- Joint Committee for Original Application No. 806/2024 Praveen Trivedi  
Vs State of Haryana. 286

उपरोक्त विषय पर क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, पलवल के पत्र क्रमांक HSPCB/PAL/024/1006 दिनांक 08.01.2025 के सन्दर्भ में।

विषयोक्त मामले में माननीय उपायुक्त महोदय द्वारा आपको प्रतिनिधि नियुक्त किया गया है। इसलिए आप इस मामले में माननीय राष्ट्रीय हरित अधिकरण (NGT), नई दिल्ली के आदेश दिनांक 15.11.2024 की पालना में माननीय उपायुक्त महोदय, पलवल की तरफ से आगामी आवश्यक कार्यवाही किया जाना सुनिश्चित करें तथा इस संबंध में की गई कार्यवाही से सभी संबंधित कार्यालयों को अवगत भी करवायें।

इस उद्देश्य हेतु आपको क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, पलवल के उपरोक्त संदर्भित पत्र की प्रति सभी अनुलग्नकों सहित नियमानुसार आगामी आवश्यक कार्यवाही हेतु प्रेषित है।  
संलग्न: उक्त।

कृते: उपायुक्त, पलवल।

पृ0 क्रमांक 17975 A /एम0बी0-2

दिनांक 10-02-2025

इसकी एक प्रति क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड, पलवल को उनके कार्यालय के पत्र क्रमांक HSPCB/PAL/024/1006 दिनांक 08.01.2025 के सन्दर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

कृते: उपायुक्त, पलवल।

CC: PA to Ld. DC/Reader to CTM.

**HARYANA STATE POLLUTION CONTROL BOARD**  
**SPOT INSPECTION REPORT OF THE INDUSTRIES**

**A** General Information of unit

- 1 Name & Address of the unit : M/s GT CARGO FITTINGS INDIA  
PVT. LTD., V.I.U. Bhagola, Palwal
- 2 Email id of the unit/ occupier : admin.1 @ gtcfi.com
- 3 Telephone Nos. : 9953816301
- 4 Fax Nos. : -
- 5 Date & Time of Inspection : 24/3/25
- 6 Category Unit : Red / Orange / Green
- 7 Type of Units : 17 Cat./Seriously Polluting/ other
- 8 Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9 Name of the representative of the unit with Designation present at the time of the inspection : Sh. Govind Singh (HR mgr.)
- 10 Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. M K Nayak (Director)
- 11 Detail of products /by product manufactured : Hooks, Buckles, straps etc.
- 12 Detail of Raw Material used (with quantity per annum) : wire rod, sheet metal,  
polyester yarn etc.
- 13 Manufacturing Process (in brief) : cutting, marking, bending,  
welding, heat treatment etc.
- 14 Detail of Machinery installed involving polluting process: padding machine (zero discharge),  
gas fired furnaces, tool table etc.
- 15 Date of commissioning of unit : - As per record -
- 16 Status of Consent to Establish : - As per record -
- 17 Status of Consent to Operate : valid till 31/12/25
- 18 Status of Authorization under HWM Rules : valid till 31/12/25

**B** Air Pollution

- 1 Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height. : 2x  
Gas fired furnaces,
- 2 Status of online monitoring System (Stacks/ AAQ) If applicable : -
- 3 Details about deviation in the details / stack of Air : -

4	Emission / type of fuel If any already provided to Board Detail of Stacks/ Chlmney /Vents	:	stack of DG set
5	Whether Height of all stacks /Chimneys as per norms	:	3.5m
6	Capacity of D.G Sets	:	250 kVA (REC installed) Dual fuel +
7	Stack height of D.G Sets above programme and Whether as per norms	:	3.5 m ht. of stack of DG set
8	Status of Acoustic Enclosure on D.G Sets	:	Yes
9	Noise results of DG Sets Monitored during Inspection	:	Non-operational during visit
10	Type & Quantity of Fuel used Separate for each source)	:	DG + PNG (furnace), Diesel
11	Status of Air Pollution Control Devices (APCD)	:	/
	(a) Required or Not	:	
	(b) Provided or Not	:	
	(c) Detail of APCD provided with detail of all Components.	:	
	(d) Whether Structurally adequate or Not	:	
	(e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	-
13	Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	-
14	Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	-
15	Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	-
16	General Remarks	:	only duct provided for ventilation
C	<u>Water Consumption</u>		
1	Sources of water supply	:	Tankery
2	Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	-
3	Whether measuring devices has been sealed	:	-
4	Whether maintained the log book for supply of water From all sources & consumption for various uses	:	Yes
5	Detail of Water Consumption per day / month		
	(a) Domestic Purpose	:	7500 - 8500 L/day (approx.) as told by representative
	(b) Boiler / Cooling	:	-

(C) Industrial use (Easily Biodegradable)	:	.....	-
(d) Industrial use (Not Easily Biodegradable)	:	.....	-
(e) Other	:	.....	-
6 General Remarks	:	Unit has provided septic tank for the disposal of domestic effluent	
D <u>Water Pollution</u>			
1 Source & processes of Water Pollution Including raw water treatment if any	:	Domestic effluent	
2 No. of outlets for discharge of effluent	:	Domestic	1
		Trade	-
3 Quantity of Effluent in KLD	:	Domestic	5500 - 6000 l/day (approx) (as told by representative)
		Trade	-
4 Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)	:	Not provided	
		X STP	X ETP
(a) Required or Not:	:	.....	-
(b) Installed or Not	:	.....	-
(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used	:	.....	-
(d) Whether structurally adequate or Not	:	.....	-
(e) Whether operating STP/ETP Satisfactorily	:	.....	-
(f) Whether provided online chemical dosing system/ pH meter	:	.....	-
5 Mode of Discharge of effluent	:	Domestic	Septic tank
		Trade	-
6 Name of Water recipient body if any	:	.....	-
7 Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.	:	.....	-
8 Status of ZLD as per CPCB directions if applicable	:	.....	-
9 Whether provided flow meters on outlet & inlet on ETP/ STP	:	.....	-
10 Whether provided separate electricity meter on ETP/ STP	:	.....	-
11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.	:	.....	-

12 Status of online monitoring System, if applicable : -  
 13 General Remarks : No STP/ETP provided by the unit

**E Hazardous Waste Management**

1 Category of Hazardous Waste generated as per Rules : Used oil of DG  
 2 Type & Qty. of Hazardous Waste generated : (i) Incinerable .....  
 (ii) Recyclable ..... } As per usage  
 (iii) Disposable for landfill .....  
 (iv) Total ..... -  
 3 Stock-pile Quantity of Hazardous Waste : -  
 4 Mode of Disposal & treatment of Haz. Waste : via authorized vendor  
 5 Size of Hazardous waste storage site : std. size drums (for used oil)  
 6 Display board for Hazardous Waste at Factory Gate Provided or Not : Yes  
 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity) : unit is in process of executing an agreement with M/s Satyam Petro chemical  
 8 Details of Hazardous Waste transported to service Provider : -

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity :  
 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991 : -  
 3 Name of insurer agency with date & validity of policy :  
 4 Whether Hazardous chemicals handling & storage Facility is adequate :  
 5 Remarks :



Signature of the representative of the unit  
 Name Designation & Address  
 Inspection

Name - Gajind Singh  
 HR Manager  
 9953816301

Signature of the Officer / Officers of the Board who conducted the

Signature of the Officer / Officers of the Board who conducted the

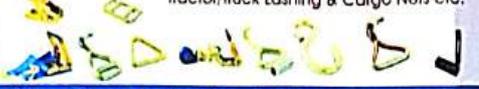
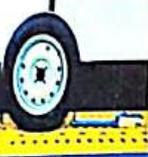
Name & Designation  
 Dr Anju (sc - B)  
 Harshit (AEE)  
 Budhalakoti



# GT CARGO FITTINGS INDIA PVT LTD

REDEFINING THE WAY WORLD SECURES CARGO

We manufacture and export wide range of Ratchets, Hooks, One Way Buckles, Sheel Metal Products, Polyester Webbing, Ratchet Lashing Systems, Car Wheel Lashing, Tractor/Truck Lashing & Cargo Nets etc.



Factory-Khasra No. 58, Village Bhagola, Palwal-121002 (Hr.)  
CIN No.-U63013DL2000PTC107445  
GST NO.- 06AABCG3275B221  
Email- growth@gtcfi.com

Mobile-  
7015526332  
9971095554

Website- www.gtcfi.com, www.gtf.co.uk



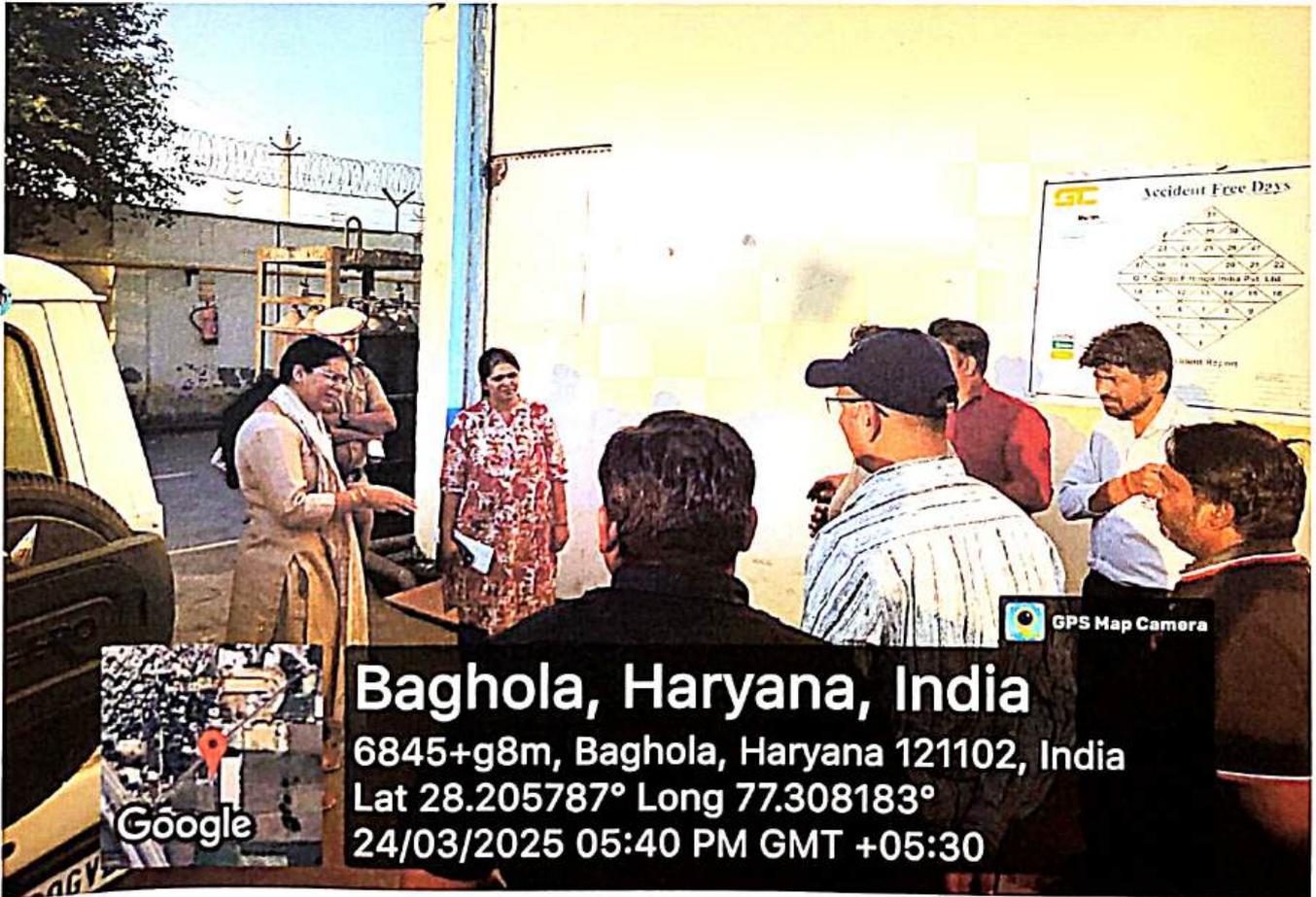
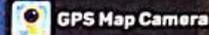
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## Baghola, Haryana, India

6845+g8m, Baghola, Haryana 121102, India

Lat 28.20585° Long 77.308123°

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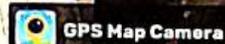
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## Baghola, Haryana, India

6845+g8m, Baghola, Haryana 121102, India

Lat 28.205787° Long 77.308183°

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**Baghola, Haryana, India**  
 6845+g8m, Baghola, Haryana 121102, India  
 Lat 28.205716° Long 77.308466°  
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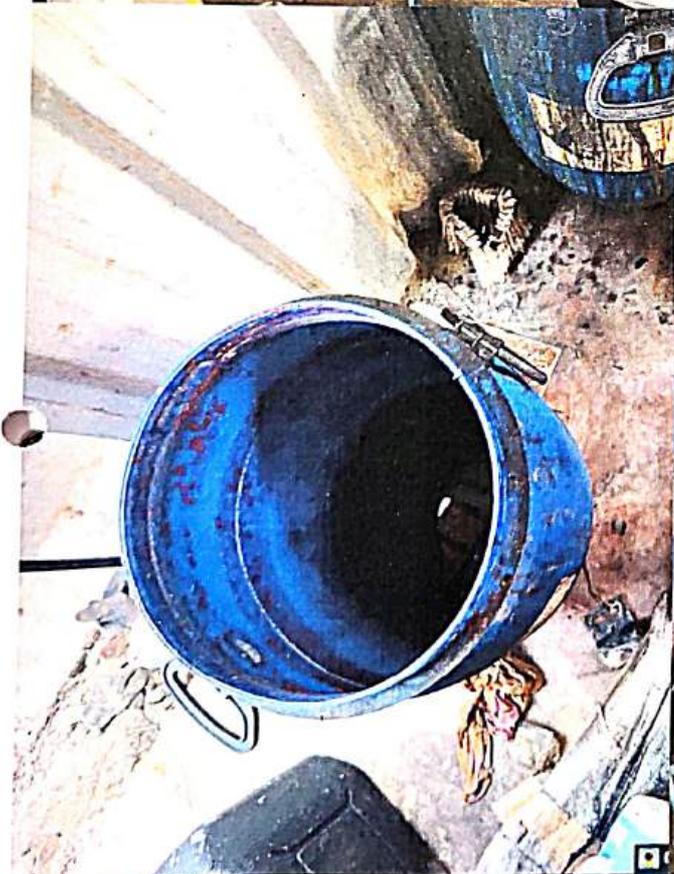
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 6845+g8m, Baghola, Haryana 121102, India  
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**Baghola, Haryana, India**  
 6845+g8m, Baghola, Haryana 121102, India  
 Lat 28.205783° Long 77.308258°  
 24/03/2025 05:12 PM GMT +05:30



**Baghola, Haryana, India**  
 6845+g8m, Baghola, Haryana 121102, India  
 Lat 28.205215° Long 77.308516°  
 24/03/2025 05:17 PM GMT +05:30



**Baghola, Haryana, India**  
 6845+g8m, Baghola, Haryana 121102, India  
 Lat 28.205078° Long 77.308539°  
 24/03/2025 05:28 PM GMT +05:30



**Baghola, Haryana, India**  
 6845+g8m, Baghola, Haryana 121102, India  
 Lat 28.205107° Long 77.308587°  
 24/03/2025 05:18 PM GMT +05:30



## HARYANA STATE POLLUTION CONTROL BOARD

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.

Email:- hspcbopal@gmail.com

E-mail: hspcb@hry.nlc.in



No. HSPCB/Consent/ : 313291522PALCTO18558368

Dated:26/02/2022

To.

M/s :G T Cargo Fittings India Pvt Ltd  
Khasra No 58 Janoli Road Bhagola Distt Palwal

Subject: Grant of consent to operate to M/s G T Cargo Fittings India Pvt Ltd.

Please refer to your application no. 18558368 received on dated 2022-01-19 in regional office Palwal. With reference to your above application for consent to operate, M/s G T Cargo Fittings India Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	07/02/2022 - 31/12/2025
Industry Type	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
Category	GREEN
Investment(In Lakh)	620.46997
Total Land Area(Sq. meter)	5818.0
Total Builtup Area(Sq. meter)	5057.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	6.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank /Sock pit
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	1
<b>Height of stack</b>	
1. Stack attached with DG set	6 meter
<b>Emission parameters</b>	
1. NA	

Product Details	
1. HOOKS AND BUCKLES MADE OF BORON AND MILD STEEL in KG	4000
2. FLAT PRODUCTS MADE OF HR / CR SHEETS in KG	3000
3. SLINGS AND LASHING SYSTEMS MADE FROM POLYSTER BELT	2000 Numbers/ day
4. POLYSTER WEBBING in Sqr/Mtr	180000 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Heating furnaces port type gas fired	2 TPD
2. Heating furnaces port type gas fired	2 TPD
Type of Fuel	
1. Gas	2800 KG/day
Raw Material Details	
Carbon, Boron and Mild Steel Wires	5000 Kg/Day
Cold rolled /Hot Rolled Sheets	2000 Kg/Day
Polyester Filament Yarns	1000 Kg/Day
Pigment Colors	4 Kg/Day
Nutral Salt	240 Kg/Day
Welding Wires	80 Kg/Day

VIJAY  
CHAUDHARY

Digitized by eGangotri  
The Haryana State Pollution Control Board  
is an organization established under the Haryana  
Pollution Control Act, 1986. It is a statutory  
body and its functions are defined in the  
Act. It is a non-departmental organization  
and its members are appointed by the  
Government of Haryana.

Regional Officer, Palwal

Haryana State Pollution Control Board.

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.

4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

- 1 Unit will apply CTO, 90 days before expiry of this CTO.
- 2 Unit will maintained the daily log-book of energy meters, stock and flow meters all sources of water supply and discharge.
- 3 unit will not change the product without prior permission of the Board.
4. Unit should comply the Acts, directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, CAQM, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE/CTO so granted shall be revoked without giving any further notice
5. A detailed water harvesting plan may be submitted by the project proponent.
6. That in case any additional charges / fees / penalty etc. are found payable towards

this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office 7. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiated against the project proponent. 8. Unit will not use underground water without obtaining prior approval from concerned authority. 9. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 10 Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 11. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 12. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas. 13. Unit will not change the quantity of domestic effluent/Air emission, plant and machinery without prior permission of the Board. 14. Unit will obtain all necessary clearance from all concerned departments/Authorities 15. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules, PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 16 Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB other waste will be handed over to CTSDFs i.e. GEPIL. 17. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application along with the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc. and unit will obtain prior CTE from expansion before any type change in capital investment, land and building area, raw material, process, products, plant and machinery and any type other change. 18. Unit will submit the compliance of CTO conditions within 90 days.



*Regional Officer, Palwal*  
*Haryana State Pollution Control Board.*

Application no. :21302340

Industry id: 21FDBB4025

Date: 24/03/2022



**Haryana State Pollution Control Board**  
1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks  
Cinema, Palwal. Email:- hspcbopal@gmail.com



No. :HWM/PAL/2022/21302340

DT: 24/03/2022

To

M/s G T Cargo Fittings India Pvt Ltd  
Khasra No 58 Janoli Road Bhagola Distt Palwal  
Palwal

**Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016**

1. Reference of application:21302340 dated: 24/03/2022
2. Manindra Kumar Nayak of G T Cargo Fittings India Pvt Ltd is hereby granted an authorization for generation, storage on the premises situated at Khasra No 58 Janoli Road Bhagola Distt Palwal

**HARYANA STATE**  
Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	handed over to authorized recycler	0.5 KL/Annu m

1. The authorization shall be valid for a period of 21/03/2022 to 31/12/2025
2. The authorization is subject to the following general and specific conditions :-

- (i) 1. The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable. 2. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 3. The unit will comply all the provisions of HOWM Rules, 2016. 4. The unit will submit the Annual Report under HOWM Rules by 30th June every year. 5. Unit will comply all the directions mentioned in E-Waste Rules, 2011 and 2016. 6. Unit will not dump or disposed off any hazardous waste outside the premises unscientifically and on unauthorized site and not sale any hazardous waste to any local kabadi/person. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HWM Rules 2016. 7. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HOWM Rules, 2016, Guidelines and orders issued by CPCB time to time. 8. Unit will comply the conditions of Construction and Demolition Waste Management Rules, 2016. 9. The unit will comply all the directions issued time to time by SPCB, CPCB, EPCA, CAQM, MOEF and other State / Central Government Agencies. 10. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 11. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/authorizationso granted shall be revoked & legal action will be initiate against the project proponent. 12. That this authorization will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 13. Unit will maintain of display board installed near main gate as per specifications mentioned in Rules. 14. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization under HWM Rules will be revoked. 15. Unit will operate DG Set as per guidelines of EPCA, CAQM, CPCB, HSPCB, Hon'ble NGT, Hon'ble Apex Court. 16. Unit must generate Manifest through HROCMMMS online portal before delivering the Hazardous Waste to the authorized agency i.e. GEPIL, registered Oil used recyclers, any registered authorized unit for the safe and scientific disposal of hazardous waste and manifest will be duly closed by the receiving agency. Unit will waste oil cloths, oily gloves, oily papers, oily cardboard and other oily material handed over to GEPIL. 17. Unit will submit the renewed agreement made with GEPIL/Oil recycler before expiry of agreement. 18. Unit will comply the SOPs guidelines issued by CPCB time to time in future. 19. Unit will mentioned logbook of Hazardous Waste. 20. Unit will mentioned logbook of Energy meter and flow meters along with chemical stock for Bore-well, STP, APCM and DG set. 21. Unit will take prior permission for use of ground water from HARYANA WATER RESOURCES (CONSERVATION, REGULATION AND MANAGEMENT) AUTHORITY and not use underground water till permission granted by HWRA. 22. Unit will comply PWM Rules. 23. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 24. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 25. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 26. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas. 27. Unit will not change the quantity of domestic effluent/Air emission, plant and machinery without prior permission of the Board. 28. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules, PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 29. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. 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approved source submit in this office as and when CAQM will allowed to operate the DG sets. 31. In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security deposited by the unit at the time of obtaining the CTE, as per policy of the Board. 32. The unit will submit compliance report of general and specific conditions within 30 days.

VIJAY

CHAUDHARY

Regional Officer Palwal

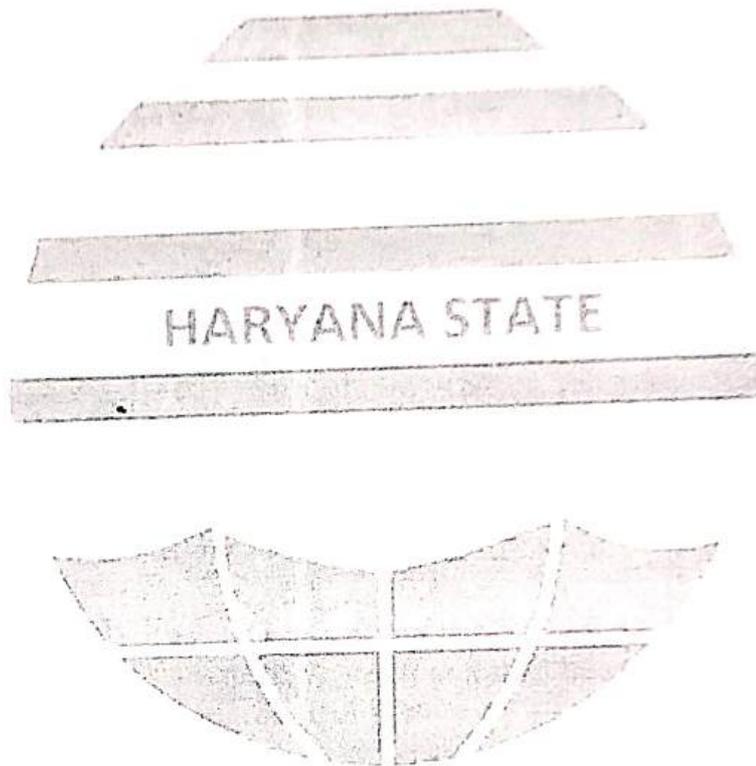
For Haryana State Pollution Control Board

## Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
11. The imported hazardous and other wastes shall be fully insured for transit as well for any accidental occurrence and its clean-up operation.
12. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
13. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorisation.
14. The importer or exporter shall bear the cost of import and mitigation of damages if any.

Regional Officer Palwal

For Haryana State Pollution Control Board





# GT CARGO FITTINGS INDIA PRIVATE LIMITED

CIN: U63013DL2000PTC107445

Reg. Off. Add: 91 Springboard, B1/H3, Mathura Road, Block B,  
Mohan Cooperative Industrial Estate, New Delhi-110044

Ph. No.: 0129-4025125 Email Id: info@gtcfi.com,

Website: www.gtcfi.com

Date:

To,  
Ms. Akansha Tanwar,  
Regional Officer – Palwal Region,  
Haryana State Pollution Control Board,  
Palwal, Haryana.

**Subject: Reply to the objections raised by the join inspection team during their visit on 24.03.2025**

Respected Sir/Madam,

This is with reference to the above mentioned subject. In this regard please find below the point wise reply:

- (1) Our unit i.e. GT Cargo Fittings India Pvt. Ltd, Palwal is involved in the manufacturing of **Hooks and Buckles made of wire rod** and **sheet metal** and **Straps made of polyester yarn**. We have a valid CTO from the board vide No. HSPCB/Consent/ 313291522PALCTO18558368, dated 26/02/2022 with a consent period from 07/02/2022 to 31/12/2025. This consent is under the industry type "Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc." and under GREEN category. Copy attached with this letter.
- (2) BRIEF DESCRIPTION OF WORK FLOW for HOOKS AND BUCKLES MADE OF WIRE ROD AND SHEET METAL -  
Raw material, iron and steel is procured in form of wire rod and sheet metal, this is cut to sizes as required to make shapes and sizes, the cut pieces is processed through marking, bending and welding to form components. These components are made ready in complete shape. These components are Heat treated and then sent for electroplating to our sister industry located At Plot No. 579, Sector-58, electroplating Zone Ballabhgarh Faridabad. After receiving the electroplated products, they are then attached with the webbing straps.
- (3) BRIEF DESCRIPTION OF WORK FLOW for WEBBING STRAPS MADE OF POLYESTER YARN -  
Raw Material, polyester yarn weaved as per shapes and sizes, this is processed through weaving knitting, Zero discharge padding machine (ZDPM) colouring, to form products in form of lashing straps: These straps are stitched as per the requirements, the necessary accessories like hooks and buckles (received after electroplating from our sister industry) attached with them and finishing shall be done. These products shall be finished as per the required need and put for final quality inspection. Post final quality inspection done it shall be ready to dispatch.

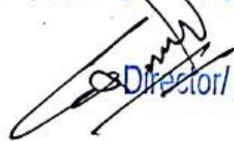
GT Cargo Fittings India Pvt. Ltd.  
Khasra No.58, Village-Bhagola  
Palwal (HR)-121102

- (4) All of our relevant products are sent to our sister industry i.e. M/s G T Cargo Fittings India Pvt. Ltd Unit II, Plot No. 579, Sector-58, EPZ, Faridabad for finishing including electroplating. CTO of our sister industry is attached with the letter. **No electroplating or any such process is done in our Palwal unit.**
- (5) Our domestic effluent is stored in the Septic tank and hence we do not require any STP. The tank is cleaned frequently and the effluent is sent for disposal via third party arrangement. (Bills attached)
- (6) No hazardous chemicals/dyes are used in our unit. We use pigment colours in pigment machines with zero discharge and wastage where the pigment colour gets reused in the machine itself. Therefore, we do not require any ETP and we do not dispose off any chemical waste in the open.
- (7) Oil and water quenching processes are done in our unit. The water used in these processes is recirculated to the cooling towers and reused in the process. However during the inspection, our recirculation pipe system was found damaged and was prone to leakage of water used in quenching. It is submitted that, we have repaired our recirculation pipe system ensuring zero leakage. Photographs are attached with this letter.
- (8) During inspection the team pointed out that cleaning and maintenance of the Rain water harvesting pits should be done regularly. It is hereby submitted that, we do not dump any domestic/chemical discharge into these tanks and our trade effluent is nil. It is also submitted that, we have cleaned and repaired our rain water pits recently. Photographs are attached with this letter.
- (9) We abide by the Factories Act 1948 Act regarding Worker Safety & Welfare and ensure that our work place is safe for the employees. We also have a valid HWM authorization from the board vide No. HWM/PAL/2022/21302340, dated 24/03/2022 with a consent period from 21/03/2022 to 31/12/2025. Copy attached with this letter.

We assure you that we are complying with all the rules and directive/orders issued by the Board without any negligence and will continue to do so. All the necessary documents are submitted along with this reply.

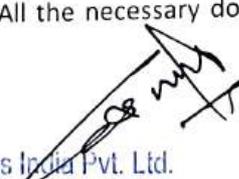
For GT Cargo Fittings India Pvt. Ltd.

Thanks and Regards,



Director/ Auth. Signatory

Cargo Fittings India Pvt. Ltd.  
Khasra No.58, Village-Bhagola  
Palwal (HR)-121102



बिल-बुक

मो: 8053335589



# रवि सैपटी टैंक

हमारे यहाँ सीवर, सैपटी टैंक, वाटर टैंक, ई.टी.पी. आदि की सफाई की जाती है।

गांव मांदकौल तह0 व जिला पलवल (हरियाणा)

नाम.....	GT Cargo Fitting	नं0	385
पता.....	Baghrole	दिनांक	31/03/25

नं0	विवरण	दर	कीमत रु0	पै0
4	Safety Tank 8/3/25	400	1600/-	
6	Safety Tank 9/3/25	400	2400/-	
2	Safety Tank 21/3/25	400	800/-	
6	Safety Tank 23/3/25	400	2400/-	
24 घण्टे सर्विस		कुल जोड	7200/-	

GT CARGO FITTING PVT. LTD.  
5208  
DATE:- 31/03/25  
TIME:-

ह0 क्रेता

मूल-बुक लेनी देनी

कृते रवि सैपटी टैंक

रवि हस्ताक्षर

MONTH OF MARCH 2015

DATE PAGE

SN	Date	DR Name	Storage	MOB NO	DATE	PAGE
1	08/03/15	Ravi	Full	8053333589	08/03	08:05
2	"	"	"	"	"	08:15
3	"	"	"	"	"	08:46
4	"	"	"	"	"	09:04
5	"	"	"	"	"	09:22
6	"	"	"	"	"	09:35
						Total = 04 Round

NAME OF RING

NAME OF RING	DATE	PAGE
Safety Tank Modified	08/03	08:05
"	"	08:15
"	"	08:46
"	"	09:04
"	"	09:22
"	"	09:35
		Total = 04 Round

1	09/03/15	Ravi	Full	8053333589	09/03	09:00
2	"	"	"	"	"	09:11
3	"	"	"	"	"	09:28
4	"	"	"	"	"	09:53
5	"	"	"	"	"	10:00
6	"	"	"	"	"	10:23
7	"	"	"	"	"	10:55
8	"	"	"	"	"	11:04
9	"	"	"	"	"	11:15
10	"	"	"	"	"	11:25
						Total = 06 Round

Safety Tank Modified

1	09/03	09:00
2	"	09:11
3	"	09:28
4	"	09:53
5	"	10:00
6	"	10:23
7	"	10:55
8	"	11:04
9	"	11:15
10	"	11:25
		Total = 06 Round

1	21/03/15	Ravi	Full	8053333589	21/03	07:45
2	"	"	"	"	"	08:10
						Total = 02 Round

Safety Tank Modified

1	21/03	07:45
2	"	08:10
		Total = 02 Round

1	23/03/15	Ravi	Full	8053333589	23/03	08:35
2	"	"	"	"	"	09:00
3	"	"	"	"	"	09:23
4	"	"	"	"	"	09:50
5	"	"	"	"	"	10:46
6	"	"	"	"	"	11:08
7	"	"	"	"	"	11:12
						Total = 06 Round

Safety Tank Modified

1	23/03	08:35
2	"	09:00
3	"	09:23
4	"	09:50
5	"	10:46
6	"	11:08
7	"	11:12
		Total = 06 Round

SECURITY CHECK

*[Signature]*



## HARYANA STATE POLLUTION CONTROL BOARD

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.

Email:- hspcbropal@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313291522PALCTO18558368

Dated:26/02/2022

To.

M/s :G T Cargo Fittings India Pvt Ltd  
Khasra No 58 Janoli Road Bhagola Distt Palwal

Subject: Grant of consent to operate to M/s G T Cargo Fittings India Pvt Ltd.

Please refer to your application no. 18558368 received on dated 2022-01-19 in regional office Palwal. With reference to your above application for consent to operate, M/s G T Cargo Fittings India Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	07/02/2022 - 31/12/2025
Industry Type	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
Category	GREEN
Investment(In Lakh)	620.46997
Total Land Area(Sq. meter)	5818.0
Total Builtup Area(Sq. meter)	5057.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	6.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank /Sock pit
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	1
<b>Height of stack</b>	
1. Stack attached with DG set	6 meter
<b>Emission parameters</b>	
1. NA	

Product Details	
1. HOOKS AND BUCKLES MADE OF BORON AND MILD STEEL in KG	4000
2. FLAT PRODUCTS MADE OF HR / CR SHEETS in KG	3000
3. SLINGS AND LASHING SYSTEMS MADE FROM POLYSTER BELT	2000 Numbers/ day
4. POLYSTER WEBBING in Sqr/Mtr	180000 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Heating furnaces port type gas fired	2 TPD
2. Heating furnaces port type gas fired	2 TPD
Type of Fuel	
1. Gas	2800 KG/day
Raw Material Details	
Carbon, Boron and Mild Steel Wires	5000 Kg/Day
Cold rolled /Hot Rolled Sheets	2000 Kg/Day
Polyester Filament Yarns	1000 Kg/Day
Pigment Colors	4 Kg/Day
Nutral Salt	240 Kg/Day
Welding Wires	80 Kg/Day

VIJAY  
CHAUDHARY

Regional Officer, Palwal

Haryana State Pollution Control Board.

#### Terms and conditions

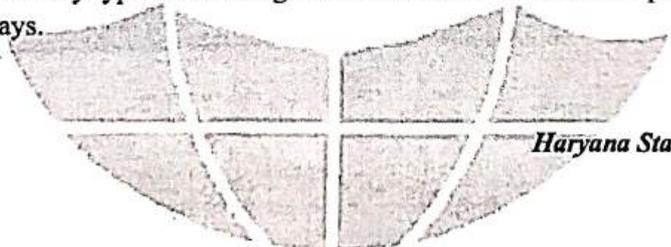
1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.

4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
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8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
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- 1 Unit will apply CTO, 90 days before expiry of this CTO.
- 2 Unit will maintained the daily log-book of energy meters, stock and flow meters all sources of water supply and discharge.
- 3 unit will not change the product without prior permission of the Board.
4. Unit should comply the Acts, directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, CAQM, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE/CTO so granted shall be revoked without giving any further notice
5. A detailed water harvesting plan may be submitted by the project proponent.
6. That in case any additional charges / fees / penalty etc. are found payable towards

this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office 7. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent. 8. Unit will not use underground water without obtaining prior approval from concerned authority. 9. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 10 Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 11. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 12. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas. 13. Unit will not change the quantity of domestic effluent/Air emission, plant and machinery without prior permission of the Board. 14. Unit will obtain all necessary clearance from all concerned departments/Authorities 15. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 16 Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB other waste will be handed over to CTSDFs i.e. GEPIL. 17. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application along with the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc. and unit will obtained prior CTE from expansion before any type change in capital investment, land and building area, raw material, process, products, plant and machinery and any type other change. 18. Unit will submit the compliance of CTO conditions within 90 days.



*Regional Officer, Palwal*  
*Haryana State Pollution Control Board.*



## Haryana State Pollution Control Board

1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks  
Cinema, Palwal. Email:- hspcbpal@gmail.com



No. :HWM/PAL/2022/21302340

DT: 24/03/2022

To

M/s G T Cargo Fittings India Pvt Ltd  
Khasra No 58 Janoli Road Bhagola Distt Palwal  
Palwal

**Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016**

1. Reference of application:21302340 dated: 24/03/2022
2. Manindra Kumar Nayak of G T Cargo Fittings India Pvt Ltd is hereby granted an authorization for generation, storage on the premises situated at Khasra No 58 Janoli Road Bhagola Distt Palwal

### HARYANA STATE Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	handed over to authorized recycler	0.5 KL/Annu m

1. The authorization shall be valid for a period of 21/03/2022 to 31/12/2025
2. The authorization is subject to the following general and specific conditions :-

- (i) 1. The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable. 2. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 3. The unit will comply all the provisions of HOWM Rules, 2016. 4. The unit will submit the Annual Report under HOWM Rules by 30th June every year. 5. Unit will comply all the directions mentioned in E-Waste Rules, 2011 and 2016. 6. Unit will not dump or disposed off any hazardous waste outside the premises unscientifically and on unauthorized site and not sale any hazardous waste to any local kabadi/person. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HWM Rules 2016. 7. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HOWM Rules, 2016, Guidelines and orders issued by CPCB time to time. 8. Unit will comply the conditions of Construction and Demolition Waste Management Rules, 2016. 9. The unit will comply all the directions issued time to time by SPCB, CPCB, EPCA, CAQM, MOEF and other State / Central Government Agencies. 10. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 11. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/authorization so granted shall be revoked & legal action will be initiate against the project proponent. 12. That this authorization will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 13. Unit will maintain of display board installed near main gate as per specifications mentioned in Rules. 14. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization under HWM Rules will be revoked. 15. Unit will operate DG Set as per guidelines of EPCA, CAQM; CPCB, HSPCB, Hon'ble NGT, Hon'ble Apex Court. 16. Unit must generate Manifest through HROCMMS online portal before delivering the Hazardous Waste to the authorized agency i.e. GEPIL, registered Oil used recyclers, any registered authorized unit for the safe and scientific disposal of hazardous waste and manifest will be duly closed by the receiving agency. Unit will waste oil cloths, oily gloves, oily papers, oily cardboard and other oily material handed over to GEPIL. 17. Unit will submit the renewed agreement made with GEPIL/Oil recycler before expiry of agreement. 18. Unit will comply the SOPs guidelines issued by CPCB time to time in future. 19. Unit will mentioned logbook of Hazardous Waste. 20. Unit will mentioned logbook of Energy meter and flow meters along with chemical stock for Bore-well, STP, APCM and DG set. 21. Unit will take prior permission for use of ground water from HARYANA WATER RESOURCES (CONSERVATION, REGULATION AND MANAGEMENT) AUTHORITY and not use underground water till permission granted by HWRA. 22. Unit will comply PWM Rules. 23. That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 24. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants. 25. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. 26. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas. 27. Unit will not change the quantity of domestic effluent/Air emission, plant and machinery without prior permission of the Board. 28. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules, PMW Rules, BMW Rules, Battery Rules and MSW Rules etc. 29. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application along with the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc. and unit will obtained prior CTE from expansion before any type change in capital investment, land and building area, raw material, process, products, plant and machinery and any type other change. 30. Unit will submit emission and noise level monitoring report of DG set from

approved source submit in this office as and when CAQM will allowed to operate the DG sets. 31. In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security deposited by the unit at the time of obtaining the CTE, as per policy of the Board. 32. The unit will submit compliance report of general and specific conditions within 30 days.

VIJAY

CHAUDHARY

Regional Officer Palwal

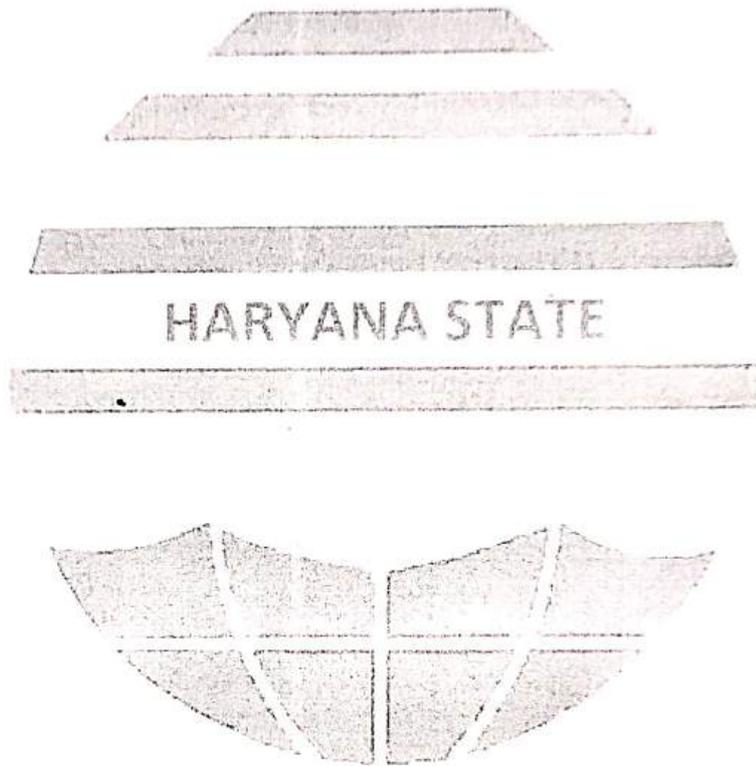
For Haryana State Pollution Control Board

## Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel/equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
11. The imported hazardous and other wastes shall be fully insured for transit as well for any accidental occurrence and its clean-up operation.
12. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
13. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorisation.
14. The importer or exporter shall bear the cost of import and mitigation of damages if any.

Regional Officer Palwal

For Haryana State Pollution Control Board





## HARYANA STATE POLLUTION CONTROL BOARD

Regional Office ,Ballabhgarh Sec.16-A, Opp. Hewo  
Apartment, Faridabad Ph 0129-2225314 Email:-

hspebrobr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313102625FDBBCTO91624835

Dated:20/03/2025

To.

M/s :GT CARGO FITTINGS INDIA PVT LTD UNIT II  
Plot No. 579, Sector-58, EPZ, Faridabad

Subject: Grant of consent to operate to M/s GT CARGO FITTINGS INDIA PVT LTD UNIT II.

Please refer to your application no. 91624835 received on dated 2025-02-10 in regional office Ballabhgarh. With reference to your above application for consent to operate, M/s GT CARGO FITTINGS INDIA PVT LTD UNIT II is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH HARYANA STATE
<b>Period of consent</b>	20/03/2025 - 30/09/2026
<b>Industry Type</b>	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	81.287498
<b>Total Land Area(Sq. meter)</b>	225.0
<b>Total Builtup Area(Sq. meter)</b>	135.0
<b>Quantity of effluent</b>	
1. Trade	1.5 KL/Day
2. Domestic	0.2 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	SEWER
2. Trade	CETP
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. NA	0
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA

1. SPM	50 mg/m <sup>3</sup>
2. ACID MIST	10
<b>Product Details</b>	
1. SURFACE TREATMENT	1.5 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	0 Ton/hr
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
<b>Raw Material Details</b>	
HCL	100 Kg/Day
ZINC	15 Kg/Day
BRIGHTNER	10 Kg/Day
CAUSTIC	01 Kg/Day

*Regional Officer, Ballabgarh*  
*Haryana State Pollution Control Board.*

**Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

#### **Specific Conditions :**

1. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc.
2. Unit will liable to pay environmental compensation at any stage imposed by the Board.
3. Unit will comply with all the directions issued by HSPCB/CPCB/CAQM time to time.
4. Unit will start its operation only after obtaining valid Consent to Operate.

*Regional Officer, Ballabgarh  
Haryana State Pollution Control Board.*







GT CARGO FITTINGS INDIA PVT LTD. ( PLATING )



After

Before



After



Before



After

**PROCESS FLOW DIAGRAM**

RAW MATERIAL RECEIVING- BHAGOLA PLANT

CUTTING LENGTH-M11 - BHAGOLA PLANT

BENDING & MARKING-M1-BHAGOLAPLANT

TACKING-1ST- -BHAGOLAMPLANT

TACKING-2ND-BHAGOLA PLANT

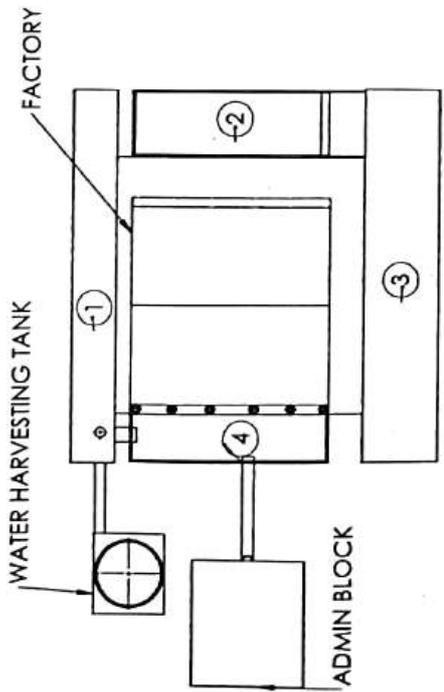
HEAT TREATMENT--BHAGOLA PLANT

LOAD & HARDNESS TEST--BHAGOLA PLANT

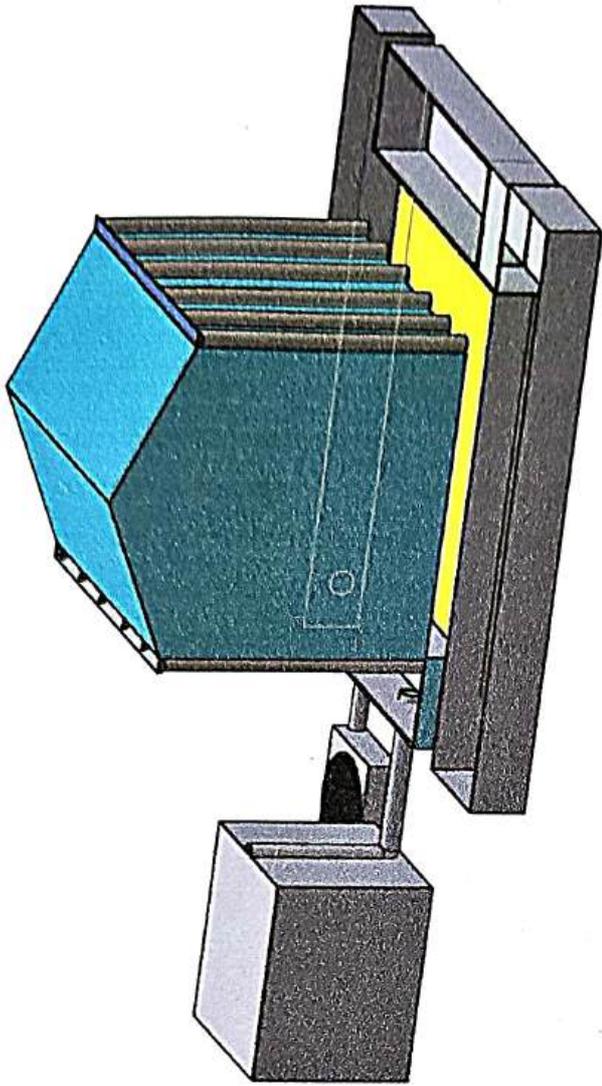
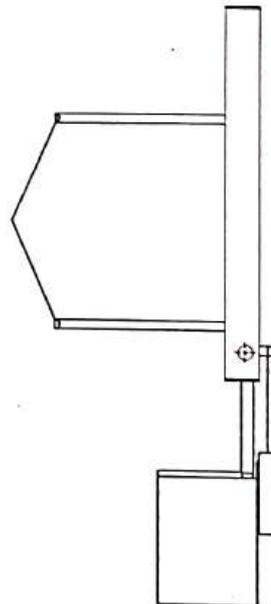
PLATING PROCESS-SECTOR 58 BALLABGARH

PACKING-BHAGOLA PLANT





Note:- 1,2,3,4 are water drains



UNLESS OTHERWISE SPECIFIED: DIMENSIONS ARE IN MILLIMETERS SURFACE FINISH: UNLESS SPECIFIED LINEAR: ANGULAR:		FINISH:	DO NOT SCALE DRAWING	REVISION
NAME OMAN Pawan Tewari/Ga CHILD Pawan Tewari/Ga		SIGNATURE	TITLE	
APP'D		DATE	GT CARGO FITTINGS INDIA PVT. LTD.	
AWG R.K. Sharma			Water Harvesting System	
G.A. Vijiwalip		MATERIAL	UNION NO. Water Harvesting System A3	
WEIGHT		SCALE	SHEET OF 1	
4	3	2	1	









12AA 301434

## HAZARDOUS WASTE MANAGEMENT AGREEMENT (FOR USED OIL)

This Hazardous Waste Management Agreement is executed at Faridabad on this

28/03/2025 TO 27/03/2026 by and between

M/S G T CARGO FITTINGS INDIA PVT LTD, KHASRA NO -58, JANOLI ROAD, VILLAGE - BAGHOLA, PALWAL HARYANA, (Hereinafter referred to as "seller of Hazardous Waste" which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the first party.

AND

SATYAM PETRO CHEMICAL, a proprietorship firm having its place of business at Plot no.-5, Sector-4, Industrial Area, Ballabgarh, Faridabad, Haryana. (hereinafter referred to as "purchaser of Hazardous Waste" which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the second party

For G T Cargo Fittings India Pvt Ltd

For Satyam Petro Chemical

Authorised Signatory

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.
2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable scarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employee.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

For GT Cargo Fittings India Pvt. Ltd

For Satyam Petro Chemical

Authorised Signatory

**THAT THE SCOPE OF WORK WILL BE AS UNDER:**

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and necessary papers. If any of the transport is approved by State Pollution Control Board is there, then vehicle will be arranged from the transporting agency only.
6. That the Second Party will ensure that before loading all hazardous waste containers are labeled (as per form-10 of the rule).
7. That If any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

**THAT THE SECOND PARTY UNDERTAKES AS UNDER:**

1. That the Second Party represents that they have the specialization to handle Hazardous Waste, used oil and permission under Applicable Rule i.e. Hazardous Waste (Management and Handling) Rules 1989 Amended 2016.
2. That the Second Party will ensure that the hazardous waste will be Loaded stored and copy of TERM card (as per Form-10 of the above mentioned Rule) be given. In case of any doubt, concern First Party's Officials may be asked for the clarification.
3. That the Second Party will produce consent from respective State Pollution Control Board (From -2) and the approval of the disposal site from Ministry of Environment & Forest.

For GT Cargo Fittings India Pvt. Ltd.

For Satyam Petro Chemical

Authorised Signatory

4. That the First Party will receive the 7 copies of manifest from the Second Party as per from 13 of the above mentioned rule.

- Copy-1 (White): Copy 1 will be forwarded to SPCB/PCC by first party.
- Copy-2 (Yellow): Copy 2 will be retained by first Party.
- Copy-3 (Pink): Copy 3 will be returned by the First Party to second party.
- Copy-4 (Orange): Copy 4 will be returned to the transporter after accepting waste.
- Copy-5 (Green): Copy 5 will be forwarded to Pollution Control Board after disposal.
- Copy-6 (Blue): Copy 6 will be returned to First party after safe disposal.
- Copy- 7( Grey) : copy 7 will be submitted in case of other state transaction

5. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any misuse, mishandling, pilferage or spill over of the hazardous waste by the Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation. Acts, Notification imposed by the authority concerned.

**THAT THE PAYMENTS TERMS WILL BE AS UNDER:**

1. The respective rates for used oil, payable by Second Party shall be as follows:-

S. No	Description	UOM	Unit rates
1	USED MIXED OIL (FULL UPTO TOP)	With drum	RS.6000/- (PER DRUM) GST EXTRA

- a. All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- b. All Payments to be made in advance through Cheque/ Pay Order Deposit.
- c. The transportation and any other cost required for used oil collection will be borne by Second Party.
- d. First Party reserves its right to review the rates of the used oil items on periodic basis at its own discretion.

For GT Chemicals Pvt. Ltd. Jh

For Satyam Petro Chemical

*ASR*  
Authorised Signatory

## 6. ARBITRATION:

In case of any dispute or differences of opinion that may arise out of the present agreement Matter shall be settled by the parties by mutual negotiations to be concluded within 45 day from The date of intimation by of existence of dispute or differences of opinion, as the case by one pair To the other party. The matter shall be settled through arbitrator both the parties shall appoint An arbitrator each, and the two arbitrators so appointed, shall appoint the third arbitrator. The Third arbitrator shall be the presiding arbitrator of the party. The arbitrator shall be as per the Arbitration and conciliation Act, 1996. The venue of arbitration shall be at Faridabad. The Arbitration proceedings shall be recorded in English the arbitration award shall be final and Binding on both the parties

## 7. LAWS GOVERNING THE AGREEMENT:

The present Agreement shall be subject to Indian law rules, regulations and notification

## 8. AMENDMENTS:

Seller may, if required at any point of time make suitable change in the present Agreement notice to the said purchaser.

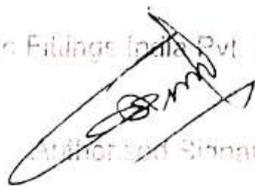
## 9. JURISDICTION: For all dispute arising out of this agreement the jurisdiction shall be with the courts at Faridabad

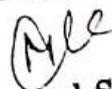
10. If there will be more than 2 barrels then only our vehicle will come to pickup your oil.

IN WITNESS WHEREOF. The parties have executed this agreement on date the first and

Written:

For GT Cargo Fillings India Pvt. Ltd

  
Authorized Signatory

For Satyam Petro Chemical  
  
Authorized Signatory